

## CENTRAL ADMINISTRATIVE TRIBUNAL KOLKATA BENCH, KOLKATA

Date of Order:16.12.2020

Coram: Hon'bleMs.Bidisha Banerjee, Judicial Member

1. OA. 1239 of 2020.	Atul Kumar Verma
2. OA.1240 of 2020	Prashant-Kr. Gupta
3. OA.1250 of 2020	Abhimanoo Majhi
4. OA. 1251 of 2020	Pemiya Khangrah
5. OA. 1258 of 2020	Dharmendra Kr. Pandey
6. OA. 1259 of 2020	Wasimur Rahaman
7. OA. 1260 of 2020	Pradeep Kr. Pandey
8. OA. 1265 of 2020	Nalendra: Mochary
9. OA. 1266 of 2020	Om Shanker
10.OA. 1267 of 2020	Manish Kumar Pintu
11.OA. 1268 of 2020	Hari Ram Rai
12.OA. 1269 of 2020	Rajesh Kumar
13.OA. 1309 of 2020	Nawal Kishore Tripathi
14.OA. 1310 of 2020	Sameer Shankar
15.OA.1311 of 2020	Deepak Kumar Sharma
16.OA. 1322 of 2020	Swapan Kumar Roy
17. OA.1323 of 2020	Roopesh:Kumar
18.OA.1324 of 2020	Niranjan Kumar Niraj
19.OA.1325 of 2020	. Neeraj <u>K</u> atyayan
20.OA. 1326 of 2020	Sanjay Oraon
21.OA.1327 of 2020	, Alok Kumar
22.OA.1328 of 2020	Krishna Ballabh Prasad
23.OA.1329 of 2020	Ratan Kumar Datta
24.OA.1330 of 2020	Md. Umar Faruque



25.OA.1335 of 2020 Arvind Kumar Sharma

26. OA.1336 of 2020 Samaresh Pal

27.OA.1337 of 2020 Ajit Kumar Jha

28.OA.1338 of 2020 Upendra Kumar Agrawal

29.OA.1339 of 2020 Raj Manish

30.OA.1340 of 2020 Prashant Pandey

31.OA.1341 of 2020 Dinesh Kumar

32.OA.1342 of 2020 Vinod Ekka

VS

Union of India & Ors.

For The Applicant(s): Mr. A. Chakraborty, counsel

Ms. P. Mondal, counsel

For The Respondent(s): Mr. K. K. Maity, counsel

ORDER (ORAL)

Per: Ms.Bidisha Banerjee, Member (J):

Heard ld. counsel for both sides.

- 2. Due to parity in the nature of grievance, facts pleaded and relief claimed, these cases are being heard out analogously, upon due notice and with consent of all the sides, to be disposed of by this common order.
- 3. For the sake of brevity, OA. No. 1239/2020 is being delineated and discussed hereunder:

This O.A 1239/2020 has been preferred to seek the following relief:

- "8.i) Memorandum dated 11.02.2009 (Annexure A/4) cannot be sustained in the eye of law and the same may be quashed.
- ii) An order do issue directing the respondents to pass necessary orders to extend the benefit of fixation at Grade Pay of Rs. 5400/- in PB-2 upon completion of 4 years of regular service in the Grade Pay of Rs. 4800 in PB-2 to such of those officers who had got the Grade pay of Rs. 4,800/- on upgradation under ACP Scheme as granted in the case of M. Subramanium in WP No. 13225 of 2010 dated 06.09.2010 affirmed by the Hon'ble Apex



Court of India along with all consequential and incidental benefits thereto along with grant of arrears at an earliest.

- iii) Costs and Incidentals.
- iv) Pass such further or other order or orders and other relief's as may be deemed fit and proper in the peculiar facts & circumstances of the present case."

The applicants are thus primarily seeking benefit of the decision in M. Subramaniam(supra). It also transpired that identical applications have been disposed of already, are such being Shiladitya Maitra & Ors in OA/350/358/2019.

- 4. At hearing, ld. counsel for the applicants would submit that he would be fairly satisfied if a direction is issued to the concerned respondent authority to consider and dispose of the pending representation in the light of the decision rendered in Shiladitya Maitra & Ors in OA/350/358/2019 and to issue appropriate order.
- 5. Accordingly, with the consent of both the parties and without calling for reply, I dispose of the O.A by directing the competent respondent authority to consider and dispose of the pending representation in the light of OA/350/358/2019 (Shiladitya Maitra & ors) supra, within 4 weeks from the date of receipt of a copy of this order and pass appropriate order.
- 6. In the event the applicants are found entitled to the relief as sought for, identical benefits shall be extended in terms of the judgment supra, within 3 months thereafter.

- 7. It is made clear that I have not entered into the merit of the matter and therefore all the points raised in the representations shall be open for consideration.
- 8. The present OAs accordingly stand disposed of. No costs.

(Bidisha Banerjee) Member (J)

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